

ITEM NO.6

COURT NO.14

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 7355/2023

(Arising out of impugned final judgment and order dated 23-02-2022 in CRM No. 19750/2021 passed by the High Court Of Judicature At Patna)

SUBODH KUMAR @ SUBODH PANDIT

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ANR.

Respondent(s)

Date : 16-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. M A Rahman, Adv.
Mr. Randhir Kumar Ojha, AOR

For Respondent(s) Mr. Anshul Narayan, Adv.

Mr. Prem Prakash, AOR

Mr. N. Venkatraman, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. V.C. Bharathi, Adv.
Mr. Rupesh Kumar, Adv.
Mr. Madhav Sinhal, Adv.
Mr. Rakesh Karela, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the adjournment dated 14.08.2023, circulated on behalf of respondent no.1, the matter is adjourned for two weeks.

(KAVITA PAHUJA)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)